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to Assam after 1-1-1966 (inclusive) and upto 24-3-1971. Accordingly, State Government have intimated that enquiries were initiated in 5,09,946 cases and out of 33192 cases referred to Foreigners Tribunal 19,696 cases have been disposed off by Tribunals.

Printing of Fake Currency Notes

4700. SHRI SURESH PACHORI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the value of fake currency notes seized by the authorities during 1992-93 and 1993-94;
- (b) whether Government have come to notice any link between the terrorists, smugglers and printers of fake currency notes;
 - (c) if so, the details thereof; and
- (d) the steps taken by Government to stop this menace ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): (a) Since 'Police' is a state subject, it is priority the responsibility of the State Governments to register cases and take action with regard to fake currency notes. Data on the value of fake currency notes is not Centrally compiled.

- (b) and (c) The Government does not have any specific information about any link between terrorists, smugglers and printers of fake currency notes.
- (d) The Reserve Bank of India issues press releases from time to time explaining the salient features of genuine notes such as the special paper used, water marks and security threads etc. The information disseminated by Reserve Bank of India helps the public distinguish between the genuine and the fake currency notes.

Welfare schemes for women and children affected by terrorism in Punjab

- 4701. SHRI IQBAL SINGH: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether there are any schemes started for the welfare of women/widows and those children who are affected by terrorism for a long period in Punjab; and
- (b) if so, the names and other details thereof, and if not, the reasons therefor. ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b) The Government of Punjab have formulated a scheme for the victims of terrorist violence. According to the scheme an ex-gratia grant of Rs. One lakhs to the next of kin of persons killed in terrorist violence is paid. Widows of the deceased persons are also allowed subsistence allowance of Rs. 1,000/- per month till one member of the family is absorbed in Government service. Injured persons are paid an ex-gratia grant of Rs. 5000/- plus total reimbursement of expenditure on indoor treatment. A lump sum grant of Rs. 50,000/- is paid in case of 100% disability. A compensation upto Rs. one lakh is paid for the loss of property Marriage grant of Rs. 10,000/- is paid for th: marriage of daughter and sister of person killed. Facility of loan at concessional rates and free education to the children of victims of terrorist violence are also extended.

Secrity to Mamta Banerjee

- 4702 SHRI O. P. KOHLI: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether the attention of Government has been drawn to the news-item published in the Indian Express dated 26th February, 1994, captioned "Basu Government out to kill Mamta: YOU.
- (b) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) Yes, Sir.

(b) The State Government of West Bengal have informed that Ms. Mamta Banerjee is being provided adequate security whenever she is in the State.

Kashmiri migrants in Ghaziabad

4703. SHRI JAGDISH PRASAD MATHUR :

SHRI V. HANUMANTHA RAO:

SHRI V. NARAYANASAMY: Will the Minister of HOME AFFAIRS be pleased to refer to the answer to Unstared Question 2434 given in the Rajya Sabha on 9th March, 1994 and state:

- (a) whether Government would have a uniform scale of relief for the migrants, living in District Ghaziabad, Uttar Pradesh at par with those staying in Delhi, if it has been so decided, what are the reasons that it is not being regularly implemented; and
- (b) would the Central Government pay the amount due to the aforesaid suffering migrants on behalf of the Uttar Pradesh Government with adjustment of accounts later ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b) The expenditure on payment of relief and other relased matters is being met by the res-pective State Governments/Union Territory adminisration, out of their budget accord ing to heir own norms, policy and pre-pailing conditions. However, the States where migrents from J&K are residing for the time being have been advised to consider providing relief to them at the same level as in Delhi.

Artists of local political workers and leaders of various parties

4704. SHRI CHIMANBHAI MEHTA: SHRI ANANTRAY DEVSHAN-KER DAVE : SHRIMATI RENUKA CHOW-

Will the Minister of HOME AFFAIRS be pleased to state :

DHURY:

- (a) the details about the arrests of local political workers and leaders of various parties who are allegedly involved into/ criminal activities including murder and rape in Delhi;
- (b) whether the Home Department is dealing with criminal activities of political leaders and workers as administrative problem of political problem;
- (c) if so, what are the measures contemplated to counter such activities; and
- (d) whether the Home Department has assessed the situation that why political parties are giving shelter to anti-social elements?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): (a) The Delhi Police his reported that 17 criminal cases were registered during 1993 under various sections of Indian Penal Code against local political leaders and workers for their alleged involvement in criminal activities.

- (b) and (c) The Government of NCT of Delhi has reported that action as per law is taken against all persons involved criminal activities irrespective of the fact whether they are political leaders or workers.
- (d) Government of NCT of Delhi has reported the no such assessment has been made. However, action is taken against offenders, whenever their crime comes to notice, irrespective of the fact whether they belong to political groups or not.